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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1328 OF 2004

New Delhi, this the 27th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Charan Dass (SC),
C3A/5B, Janakpuri,
Delhi-110058

....Applicant
(By Advocate : Shri G.K. Aggarwal)

Versus

1. Union of India thro'
Secretary, Ministry of Urban Development
& Poverty Alleviation,
Nirman Bhawan, New Delhi-1100011.

2. Central Vigilance Commission,
Satarkata Sadan, INA,
New Delhi-110023.

3. Mr. G.S. Tawarmalani,
Inquiry Officer,
C-40, Shivakil, Ground Floor,
Near Malviya Nagar, New Delhi-110017.

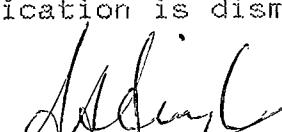
....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that he may be permitted to withdraw the present Original Application with liberty to file a fresh petition, if any adverse order henceforth is passed. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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